

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 851 of 1999

Allahabad this the 01st day of August, 2001

Hon'ble Mr.S. K.I. Naqvi, Member (J)

Smt.Bil.Qish Jahan alias Amina Khatoon, wife of Shri Usman Ali posted as Kata Wala (Point Man) at Ahimanpur, North Eastern Railway, Varanasi at present residing at House No.272 A, Lahartara, Varanasi.

Applicant

By Advocate Shri V.K. Srivastava

Versus

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, DRM's Office, Varanasi.
3. Senior Divisional Personnel Officer, North Eastern Railway, Varanasi.

Respondents

By Advocate Shri A.K. Gaur

O R D E R ( Oral )

By Hon'ble Mr.S. K.I. Naqvi, Member (J)

As per applicant's case, her husband was initially appointed as Casual Labour and thereafter regularly posted as Kantawala in Parichalan department w.e.f. 03.07.92 in the pay scale of Rs.950-1500, but on being medically declassified, he was retired from the service w.e.f. 05.08.96. The applicant further mentioned that neither the retiral benefits have been paid to her

husband, nor she has been appointed on compassionate ground inspite of repeated requests and, therefore, she has filed this O.A. for direction to the respondents to make payment of retiral benefits and also to provide appointment to the applicant on compassionate ground.

2. The prayer has been opposed on behalf of the respondents.

3. Learned counsel for the applicant has referred the order dated 05.08.96, copy of which has been annexed as annexur-2 to the O.A. through which the applicant has been retired from service with the mention that he would be entitled to other administrative benefits.

4. Learned counsel for the applicant also mentioned that at this stage he preferred to press for the relief in respect of compassionate appointment to the wife of retired employee and ~~shuts~~ <sup>Sheds</sup> down the other relief sought.

5. With the above position in view, the O.A. is finally decided with the observation that in case the applicant-Smt. Bil Qish Jahan alias Amina Khatoon moves for compassionate appointment within four weeks, same be considered and decided within four weeks thereafter and in case the request of the applicant is not acceded, a detailed, reasoned and speaking order be passed with copy to the applicant. No cost.

*S. C. K. - 95*